IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (DB) No. 39 of 2021

Mansingh Kunkal @ Robin Kunkal	---	---	Appellant
Versus			
The State of Jharkhand	---	---	Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Mr. Anjani Kumar, Advocate
For the Respondent: Mr. Shailendra Kr. Tiwari, Advocate

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04 / 05.04.2021 The sole appellant stands convicted for the offence under sections 376(2)(h), 376(2)(n) and 376(3) of I.P.C and section 6 of Protection of Children from Sexual Offences Act, by the impugned judgment dated 28.01.2020 rendered in Spl. (POCSO) Case No. 37/2018 by the Court of learned Additional Sessions Judge-I-cum-Special Judge under POCSO Act, West Singhbhum at Chaibasa and has been sentenced to undergo R.I. for life with a fine of Rs. 25,000/- and default sentence, vide impugned order of sentence dated 31.01.2020.

2. Admit.

3. Issue notice.

4. Call for the lower court records in connection with Spl. (POCSO) Case No. 37/2018 from the Court of learned Additional Sessions Judge-I-cum-Special Judge under POCSO Act, West Singhbhum at Chaibasa.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/